

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHAMKEN COTSYN LIMITED**

S.No	Particulars	Details
1.	Name of corporate debtor	Shamken Cotsyn Limited
2.	Date of incorporation of corporate debtor	18/03/1987
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17123UP1987PLC026885
5.	Address of the registered office and principal office (if any) of corporate debtor	94 Km Stone Delhi-Matura road Village Kotwan Mathura Uttar Pradesh UP 281403 In
6.	Date of closure of Insolvency Resolution Process	January 30,2022
7.	Liquidation commencement date of corporate debtor	31 st January,2022 (Order received on February 01 st ,2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Sanjay Gupta IBBI/IPA-001/IP-P00117/2017-2018/10252
9.	Address and e-mail of the liquidator, as registered with the Board	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 Email Address registered with IBBI: sanjaygupta@aaaainsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 Email Address for Communication: shamkencotsyn@aaaainsolvency.com sanjaygupta@aaaainsolvency.com
11.	Last date for submission of claims	03 rd March, 2022



Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of liquidation of the **Shamken Cotsyn Limited** on **31st January, 2022 (Copy of order received on February 1st, 2022).**

The stakeholders of **Shamken Cotsyn Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before 03rd March, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only.
All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proof of claims shall attract penalties.



Sanjay Gupta
Liquidator

Date: 1st February 2022

Reg No. IBBI/ IPA-001 /IP-P00117 /2017-2018/10252

Place: New Delhi

In the matter of Shamken Cotsyn Limited